

प्रदेश में हाई कोर्ट की बेंच की स्थापना की मांग पर जल्दी से जल्दी ध्यान निर्णय दे।

REFERENCE TO THE REPORTED DEAL FOR THE OMAN CRUDE OIL AT A HIGHER RATE

DR. BAPU KALDATE (Maharashtra): Mr. Deputy Chairman, Sir, India is buying crude from Oman at \$29 a barrel. India is paying \$4 a barrel more than the spot price for the half a million tonnes of crude oil it is buying from Oman. At this price the deal is worth about Rs. 120 crores. The spot market price for this crude now is around \$25 a barrel, which means the country will be paying around Rs. 16 crores more for the supply from Oman.

Whenever the Government buys crude, such purchases are approved by an inter-ministerial body called the Empowered Committee. This practice has been in existence for a long time. But in the case of the purchase of the Oman crude, the deal was not put before the Empowered Committee. It appears that the Minister of Energy is not aware of this deal.

Besides, the deal has come through a company called Transworld. This company was blacklisted by the Indian Oil Company because in an earlier case, Bombay High Court bought by this company or through its good offices eventually found its way to South Africa.

I demand from the Government a thorough enquiry into the deal and as the deal is still negotiated, it should be cancelled forthwith.

MR. DEPUTY CHAIRMAN: Now we start discussion under Rule 176. Mr. Advani.

PROF. C. LAKSHMANNA (Andhra Pradesh): I am on a point of order, Sir. Before we take up this discus-

sion I would like the House to pass a condolence resolution for those martyrs who have died during the last 5 or 6 days... (Interruptions).

MR. DEPUTY CHAIRMAN: No, no. Mr. Advani.

SHRI DIPEN GHOSH (West Bengal): Let us pass a condolence resolution... (Interruptions).

MR. DEPUTY CHAIRMAN: No, nothing will go on record. Mr. Advani.

DISCUSSION ON THE RECENT PO- LITICAL DEVELOPMENTS IN AN- DHRA PRADESH

SHRI LAL K. ADVANI (Madhya Pradesh): Mr. Deputy Chairman, Sir, I rise to raise a discussion on the recent developments in Andhra Pradesh leading to a change of Government in that State and the constitutional implications thereof.

Sir, I am happy that this House has been given this occasion to discuss a matter in the light of recent developments in Andhra Pradesh, and which developments, would have far-reaching implications for the constitutional and democratic set-up of our country. I am happy that in the shaping of this motion the Leader himself suggested that the constitutional implications are something that this House must be concerned with and, therefore, they must be brought in. These developments have grave political implications but even more important are the constitutional implications.

Sir, I will first deal with the constitutional implications, and then pass on to the political implications of the happenings in Andhra Pradesh.

When the Constitution was being framed the draft Constitution had analogous provisions both for the President and the Governor. I have gone through the proceedings of the